

**OFFICE OF THE DISTRICT JUDGE, NADIA**  
**AT KRISHNAGAR**  
**(ENGLISH DEPARTMENT)**

**O R D E R**

**No.177**

Dated, Krishnagar, 31<sup>st</sup> May, 2021

The Government of West Bengal by order dated 29.05.2021 has extended restrictive measures (lockdown) in the State to remain in effect up to 6 p.m. of 15<sup>th</sup> June, 2021 in public and collective interest.

By Notification **No.2180-RG dated 16.05.23021 of the Hon'ble High Court at Calcutta, the Hon'ble Court resolved that the subordinate courts shall regulate their functions in a restricted manner during lockdown period** and District Judges have been requested to act in accordance with the direction passed by the Hon'ble Court.

Indian Railways' Eastern Railway zone, has not revoked suspension of the operations of all local, suburban and EMU train services in West Bengal in the State in the extended lockdown period.

The following roster of working of Courts in the District of Nadia is made to be adopted and implemented with effect from **31<sup>st</sup> May, 2021 till 15<sup>th</sup> June, 2021.**

**All Courts of Nadia Judgship, civil and criminal, shall be functional on Monday, Wednesday and Friday of every week during the period of lockdown. The office of the District Judge shall remain open on all working days.**

**ROSTER OF DEPARTMENTS OF ALL SUB-DIVISIONS**

Sl.No	Departments	Functional weekdays
1.	Nezarath Department	All Working Days (staff will be detained rotationally)
2.	Filing Counter	All Working Days (staff will be detained rotationally)
3.	Accounts Department	Monday, Wednesday, Friday
4.	Copying Department	Monday, Wednesday, Friday
5.	District Record Room	Monday, Wednesday, Friday
6.	Forms & Stationery Department	Monday, Wednesday, Friday

The night guards shall perform their duties as usual.

The ordinary hours (Judicial hours) for sitting of all Courts for the purpose of hearing of application/cases shall be from 11.00 a.m. up to 03.00 p.m. There shall be an interval (not exceeding half an hour) at 1.30 p.m.

Only urgent application/s or matter/s, civil or criminal, in suits/appeals/misc. cases etc., shall be taken up by the Judges to avoid overcrowding, reduce footfalls, density and pressure. Bail applications and applications for interim orders shall be treated as urgent applications. **No adverse orders shall be made in any case for non-appearance of Learned Lawyers/s for the parties.**

No case shall be taken up for examination of witnesses. Presiding Officers may get ready judgments in cases fixed for delivery of judgments and pronounce judgments.

All concerned shall strictly abide by Covid-19 protocol regarding wearing of masks, social distancing etc., during hearings to prevent the spread of the pandemic. No litigant shall be permitted inside court room/s during hearing keeping in view the phenomenal surge in corona virus cases and the need to contain it.

Learned Chief Judicial Magistrate shall prepare roster for her Court and establishment and direct the Learned ACJMs of sub-divisions to prepare roster for their Courts and establishments **for non-functional working weekdays and holidays.**

The **orders** made by presiding officers of respective courts regarding rotation of staff ensuring attendance of not more than 50% staff strength **shall remain suspended** as Courts have been made functional during lockdown period on 50% of the working days.

This order be communicated to the Hon'ble Court at Calcutta through e-mail.

Considering the prevailing circumstances arising out of Covid-19 pandemic, the order be circulated among all judicial officers and all concerned via electronic mode of communication.

The order be also uploaded in the official website of the District judiciary for the information of the Learned Lawyers, staff and litigant public at large.

Inform all concerned.

*Sd/-*

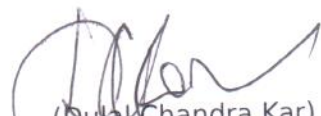
(Dulal Chandra Kar)  
**District Judge, Nadia**

**Memo No.852 (74)/XV-1A,**

**Dated, Krishnagar, 31<sup>st</sup> May, 2021**

**Copy forwarded for information and necessary action to the:**

- 1-9: Addl. Dist. & Sessions Judge, Court, Krishnagar/Ranaghat/Kalyani/Tehatta/Nabadwip.
- 10-15: Addl. Dist. & Sessions Judge, FTC Krishnagar/Ranaghat/Kalyani/Tehatta/Nabadwip.
- 16-21: Civil Judge, Senior Division, Court, Krishnagar/Ranaghat/Tehatta/Kalyani.
- 22: Chief Judicial Magistrate, Nadia at Krishnagar.
- 23 - 26: Addl Chief Judicial Magistrate, Krishnagar/Ranaghat/Kalyani/Tehatta.
- 27-37: JM, 2<sup>nd</sup> / 3<sup>rd</sup> / 4<sup>th</sup> / 5<sup>th</sup> / 6<sup>th</sup> / Railway Court, Krishnagar/Ranaghat/Kalyani/Tehatta/Nabadwip.
- 38-46: CJ (JD), 1<sup>st</sup> / 2<sup>nd</sup> / 3<sup>rd</sup> / Addl. Court, Krishnagar/Ranaghat/Kalyani/Tehatta/Nabadwip.
- 47-51: Judge-in-Charge, Accounts/Nezarath/Civil Copying/DRR/Forms & Stationary Deptt, Sadar.
- 52: Principal Magistrate, Juvenile Justice Board, Krishnagar, Nadia.
- 53: Public Prosecutor, Nadia at Krishnagar.
- 54: Government Pleader, Nadia at Krishnagar.
- 55: District Magistrate, Nadia at Krishnagar.
- 56: Superintendent of Police, Krishnagar Police District.
- 57: Superintendent of Police, Ranaghat Police District.
- 58: President/Secretary, District Bar Association, Krishnagar.
- 59: President/Secretary, Krishnagar Bar Association, Krishnagar.
- 60: President/Secretary, Criminal Court Bar Association, Krishnagar.
- 61: President/Secretary, Munsif Court Bar Association, Krishnagar.
- 62: President/Secretary, Ranaghat Court Bar Association, Ranaghat.
- 63: President/Secretary, Kalyani Court Bar Association, Kalyani.
- 64: President/Secretary, Tehatta Court Bar Association, Tehatta.
- 65: President/Secretary, Nabadwip Court Bar Association, Nabadwip.
- 66-69: Superintendent, Correctional Home, Krishnagar/Tehatta/Ranaghat/Kalyani.
- 70: Court Inspector, Sadar Court, Krishnagar.
- 71: GRO, Sadar/ Tehatta/Ranaghat/Kalyani/Nabadwip.
- 72: Nodal Officer/System Officer, e-Court Project, Nadia.
- 73: Order Book.
- 74: Office File.

  
(Dulal Chandra Kar)  
**District Judge, Nadia**